



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

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(DES - VI SECTION)**MINUTES OF THE NORMS COMMITTEE- VI****MEETING No.** NC/6/MEET/Jan/202526/17**DATED:** 03/02/2026Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Jan/202526/17 dated 03/02/2026 of Norms Committee - VI for the year 2025-26 was held on 03/02/2026 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Raj Kumari Singh, Deputy DGFT	DGFT(HQ)
2	Annu Kumari, Technical Consultant	Ministry of Food Processing Industries
3	Bindu J, Technical Consultant	Ministry of Commerce & Industry
4	Dineshnarain Mathur, Technical Consultant	DGFT
5	Nand Lal, Technical Consultant	DGFT
6	Shaish Kumar, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	SWG CONSUMER CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00005124AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	2 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	SWG CONSUMER CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00005122AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	3 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00005119AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. CIFT and their comments are awaited. The Committee decided to send a reminder to CIFT to expedite their comments.

The case stands deferred.

Case No.	4 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	NESTLE INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004989AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., MOFPI:

1. Clear list of imported inputs and indigenous inputs.
2. Process flow chart of the manufacturing process for NAN 3.
3. Step-wise wastage details during production of NAN 3.
4. Detailed and proper description of the export product.

The case stands deferred.

Case No.	5 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	TASTY BITE EATABLES LTD
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004704AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.

The case stands deferred.

Case No.	6 / NC/6/MEET/Jan/202526/17
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Case Status	Case Deferred
Party Name	NESTLE INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003894AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	7 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	BHARAT GLUCOSE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002401AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the firm was issued a DL on 26.09.2025, followed by reminder on 11.10.2025 for furnishing information. Despite repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with a direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	8 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	RAHA OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002172AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments.

The case stands deferred.

Case No.	9 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	CHIRAG ENTERPRISE
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00004504AM25
RA File Number	242404000009 AM21
Licence No and Date	2410043105/15/05/2020

Norms Committee Decision:

NC considered the case as per agenda and heard the presentation given by the representatives of the firm attended PH.

The Committee requested the firm to furnish the following information:

1. GST-certified consumption and production details of Crude MMA from Acrylic strips /off cuts of acrylic plastic for the last three years.
2. CA-certified consumption and production details of Crude MMA from Acrylic strips /off cuts of acrylic plastic for the last three years.

The case stands deferred.

Case No.	10 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00000312AM26
RA File Number	31AA04007233 AM21
Licence No and Date	3111000219/23/03/2021

Norms Committee Decision:

NC considered the case as per the agenda and noted that the firm was issued a DL on 13.10.2025, followed by reminder on 28.10.2025 for furnishing information. Despite repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with a direction to the firm to pay Customs duty and applicable interest for regularization of the

case.

RA may take suitable consequential action accordingly.

Case No.	11 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00002742AM26
RA File Number	05AA04013597 AM22
Licence No and Date	0511002767/24/05/2021
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 11.11.2025, followed by reminder on 26.11.2025 for furnishing information. Despite repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with a direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	12 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00005762AM25
RA File Number	06AA04003603 AM22
Licence No and Date	0611000533/02/07/2021
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N. 12 dated 13.11.2025. The case stands deferred.	

Case No.	13 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026

and Date	
HQ File Number	HQRNORM REVIW00000313AM26
RA File Number	31AA04027091 AM22
Licence No and Date	3111000587/20/09/2021
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 13.10.2025, followed by reminders on 28.10.2025 for furnishing information. Despite repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with a direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	14 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	KERRY INGREDIENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001233AM23
RA File Number	03AX04000977 AM23
Licence No and Date	0311015300/07/06/2022
Norms Committee Decision: NC considered the case as per the agenda and noted that the firm was issued a DL on 13.10.2025, followed by reminders on 28.10.2025 for furnishing information. Despite repeated reminders, the firm has failed to furnish the requisite information for further examination of the case. The Committee therefore decided to reject the case with a direction to the firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	15 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003453AM23
RA File Number	07AX04000685 AM23
Licence No and Date	0711005369/29/09/2022
Norms Committee Decision:	

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the following clarification:

1. For Tomato Powder SD 300 Cold Break, the firm has applied for an import quantity of 22,804, however, the recipe-cum-mass balance document indicates a requirement of 43,520 Kg for the export product.
2. For Microcal ET UKI 25K Bag, the firm has sought an import quantity of 5,640 Kg in the application, whereas the recipe-cum-mass balance document reflects a higher requirement of 9,912 kg for the said product.

The case stands deferred.

Case No.	16 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00000942AM26
RA File Number	02AX04000483 AM23
Licence No and Date	0211003422/01/12/2022
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 24.09.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	
RA may take suitable consequential action accordingly.	

Case No.	17 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00000943AM26
RA File Number	02AX04000566 AM23
Licence No and Date	0211003633/09/01/2023
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 9.09.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the	

firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	18 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00000944AM26
RA File Number	02AX04000147 AM24
Licence No and Date	0211004549/08/06/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 9.09.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	19 / NC/6/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	TTK HEALTHCARE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00005087AM26
RA File Number	07AX04000323 AM24
Licence No and Date	0711007811/08/06/2023

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority, i.e., MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)

1.	UNFRIED SNACK PELLETS (PAPAD) MIXED RINGS & HS CODE 19059030	78261.0	1.	POTATO GRANULE EMGRANULE 3364	20000
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1. Import items are required to comply with all requirements of Food Safety and Standards Act, 2006 and Rules and Regulations made there under.
2. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.
3. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
4. RA may take subsequent consequential action accordingly.

Case No.	20 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00000945AM26
RA File Number	02AX04000166 AM24
Licence No and Date	0211004610/19/06/2023
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 9.09.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	21 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	DP COCOA PRODUCTS LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00004777AM26
RA File Number	30AX04000351 AM24
Licence No and Date	3011004371/31/10/2023

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm was unable to show up for the same. Based on the discussion held in the meeting, the Committee decided to give one more chance to the firm to present their case. The Committee requested the firm to furnish the following information:

1. All supporting documents/literature for a better understanding of the product.
2. Manufacturing process, and wastage generated at various stages

The case stands deferred.

Case No.	22 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00000946AM26
RA File Number	02AX04000558 AM24
Licence No and Date	0211005683/04/01/2024

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 9.09.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	23 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	BACFO PHARMACEUTICALS (INDIA) LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00002164AM26
RA File Number	05AX04003953 AM24
Licence No and Date	0511024548/18/03/2024

Norms Committee Decision:

NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N. 12 dated 13.11.2025.

The case stands deferred.

Case No.	24 / NC/6/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000039AM25
RA File Number	07AX04002108 AM24
Licence No and Date	0711010970/02/04/2024

Norms Committee Decision:

NC considered the case as per agenda and decided to fix the norms on the basis of the comments received from Technical Authority, i.e., MoFPI, allowing the following inputs or as applied by the firm, whichever is less:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	CHICKEN VEGETABLE SEASONING(D200434)	60,000.0	1.	VEGAMINE 28D	844.0
			2.	GALANGAL DRIED ROOTS	663.0
			3.	ARTO G CHICKEN FALVOR CONCENTRATE	5427.0
			4.	POWDER SALT (SODIUM CHLORIDE)	8423.0
			5.	MONOSODIUM GLUTAMATE	6030.0
			6.	SPRINGER UMAMI A 40	844.0

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take suitable consequential action accordingly.

Case No.	25 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00005103AM26
RA File Number	34AX04000143 AM25
Licence No and Date	3411004967/22/05/2024
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case.	
RA may take suitable consequential action accordingly.	

Case No.	26 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	SRI DEVARAAJA NUTRACEUTICAL
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001252AM25
RA File Number	04AX04000205 AM25
Licence No and Date	0411007563/12/06/2024
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N. 13 dated 27.11.2025.	
The case stands deferred.	

Case No.	27 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	R H INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026

HQ File Number	HQRNORM REVIW00002739AM26
RA File Number	05AX04001229 AM25
Licence No and Date	0511026686/30/07/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N. 11 dated 16..10.2025. The case stands deferred.	

Case No.	28 / NC/6/MEET/Jan/202526/17				
Case Status	Case Approved				
Party Name	SHREE SHYAM PIPES PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026				
HQ File Number	HQRNORM APPLY 00002268AM25				
RA File Number	05AX04001357 AM25				
Licence No and Date	0511026969/01/08/2024				
Norms Committee Decision:					
NC considered the case as per the agenda and decided to fix the norms based on the comments of the Technical Authority i.e. Tech-2, allowing the following inputs:					
Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	MILK THISTLE EXTRACT - LOW SOLVENT RESIDUE (ACETONE RESIDUE CONTENT NMT 10 ppm) (SILYMARINCONTENT BY HPLC NLT 50%)	1.0 KG	1.	MILK THISTLE EXTRACT WITH HIGH SOLVENT RESIDUE (ACETONE RESIDUE CONTENT NMT 5000 ppm) (SILYMARINCONTENT BY HPLC NLT 51.5%) 1.01 KG	1.01 KG

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	29 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002475AM25
RA File Number	07AX04000806 AM25
Licence No and Date	0711012064/12/08/2024
Norms Committee Decision:	
NC considered the case as per the agenda and noted that the application of the firm is under examination of the Technical Authority i.e. MOFPI and their comments are awaited. The Committee decided to send a reminder to MOFPI to expedite their comments. The case stands deferred.	

Case No.	30 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	INTERNATIONAL FLAVOURS & FRAGRANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002675AM25
RA File Number	04AX04000326 AM25
Licence No and Date	0411008071/23/08/2024
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N. 12 dated 13.11.2025. The case stands deferred.	

Case No.	31 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	DYNAMICK DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00003270AM26
RA File Number	05AX04002005 AM25

Licence No and Date	0511027882/25/09/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N. 11 dated 16.10.2025. The case stands deferred.	

Case No.	32 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00003384AM26
RA File Number	05AX04002059 AM25
Licence No and Date	0511028104/03/10/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N. 11 dated 16.10.2025. The case stands deferred.	

Case No.	33 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	K.L.F. NIRMAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004146AM25
RA File Number	10AX04000203 AM25
Licence No and Date	1011002768/14/11/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	34 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred

Party Name	CHAIZUP BEVERAGES LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004453AM25
RA File Number	02AX04000532 AM25
Licence No and Date	0211007692/29/11/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N. 12 dated 13.11.2025. The case stands deferred.	

Case No.	35 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	KUMAON EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004441AM25
RA File Number	05AX04002847 AM25
Licence No and Date	0511029316/29/11/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N. 12 dated 13.11.2025. The case stands deferred.	

Case No.	36 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	CRESCENT BIOLOGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004865AM25
RA File Number	04AX04000880 AM25
Licence No and Date	0411008733/18/12/2024
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N. 12 dated 13.11.2025. The case stands deferred.	

Case No.	37 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	DECORATIVE CRAFTS INTL
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00005104AM25
RA File Number	05AX04003193 AM25
Licence No and Date	0511029919/27/12/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	38 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00005108AM26
RA File Number	08AX04001837 AM25
Licence No and Date	0811014006/03/02/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case. RA may take suitable consequential action accordingly.	

Case No.	39 / NC/6/MEET/Jan/202526/17
Case Status	Case Approved
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00006635AM25
RA File Number	07AX04002049 AM25
Licence No and Date	0711013869/10/03/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to fix the norms based on the comments	

of the Technical Authority i.e. Tech-2, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity (KGS)	Import serial no	Import Item Name	Quantity (KGS)
1.	Herbal Extracts- Centella Asiatica (% TRITERPENES CONTENT NLT 20%)	1.0 KG	1.	CENTELLA ASIATICA	4.167 KG

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for one year from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	40 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	ASIAN FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM REVIW00005109AM26
RA File Number	08AX04002125 AM25
Licence No and Date	0811014449/18/03/2025
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to reject the case.	
RA may take suitable consequential action accordingly.	

Case No.	41 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	SURYODAYA EDIBLES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00006905AM25
RA File Number	02AX04000816 AM25
Licence No and Date	0211008422/26/03/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	42 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	HARIOM AGRO FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00006914AM25
RA File Number	02AX04000818 AM25
Licence No and Date	0211008426/27/03/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	43 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000058AM26
RA File Number	03AX04005974 AM25
Licence No and Date	0311042777/02/04/2025
Norms Committee Decision:	

NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N.13 dated 27.11.2025.

The case stands deferred.

Case No.	44 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ALLANA CONSUMER PRODUCTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000059AM26
RA File Number	03AX04005960 AM25
Licence No and Date	0311042779/02/04/2025
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N.13 dated 27.11.2025. The case stands deferred.	

Case No.	45 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	NITTA GELATIN INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000040AM26
RA File Number	10AX04000343 AM25
Licence No and Date	1011003041/02/04/2025
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was requested to appear for PH. However, the firm was unable to show up for the same. Based on the discussion held in the meeting, the Committee decided to give one more chance to the firm to present their case with the requisite information as sought in the M.N.12 dated 13.11.2025. The case stands deferred.	

Case No.	46 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	DP COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000547AM26

RA File Number	09AX04000036 AM26
Licence No and Date	0911009537/30/04/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N.13 dated 27.11.2025. The case stands deferred.	

Case No.	47 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000588AM26
RA File Number	07AX04000188 AM26
Licence No and Date	0711014344/02/05/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N.13 dated 27.11.2025. The case stands deferred.	

Case No.	48 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	NATURE'S FIRST INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00000663AM26
RA File Number	05AX04000329 AM26
Licence No and Date	0511032386/07/05/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N.13 dated 27.11.2025. The case stands deferred.	

Case No.	49 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	K PATEL PHYTO EXTRACTIONS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026

and Date	
HQ File Number	HQRNORM APPLY 00001248AM26
RA File Number	03AX04000287 AM26
Licence No and Date	0311044443/03/06/2025
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 26.09.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	50 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	M/S SPARKLING SIP TEAS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001547AM26
RA File Number	02AX04000173 AM26
Licence No and Date	0211008915/18/06/2025
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 26.09.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	51 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	SAIFE VETMED PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00001977AM26
RA File Number	05AX04001116 AM26
Licence No and Date	0511033778/09/07/2025
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	52 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	WIREFORM COMPONENTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002015AM26
RA File Number	07AX04000612 AM26
Licence No and Date	0711015010/11/07/2025

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	53 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	Medikonda Nutrients
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002407AM26
RA File Number	09AX04000321 AM26
Licence No and Date	0911010123/30/07/2025

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 11.11.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	54 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	EXPRESS KITCHEN PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002416AM26
RA File Number	08AX04000737 AM26
Licence No and Date	0811015748/31/07/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 11.11.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	55 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	TROUW NUTRITION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002475AM26
RA File Number	09AX04000464 AM26
Licence No and Date	0911010169/04/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 11.11.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	56 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026

and Date	
HQ File Number	HQRNORM APPLY 00002540AM26
RA File Number	02AX04000353 AM26
Licence No and Date	0211009254/06/08/2025
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 11.11.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	57 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002627AM26
RA File Number	05AX04001604 AM26
Licence No and Date	0511034425/12/08/2025
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 11.11.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	58 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002628AM26
RA File Number	05AX04001605 AM26
Licence No and Date	0511034426/12/08/2025
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 11.11.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	59 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002629AM26
RA File Number	05AX04001606 AM26
Licence No and Date	0511034427/12/08/2025

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 12.11.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	60 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002630AM26
RA File Number	05AX04001607 AM26
Licence No and Date	0511034428/12/08/2025

Norms Committee Decision:

NC considered the case as per agenda and noted that the firm was issued DL on 12.11.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	61 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	FLEX FOODS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002631AM26
RA File Number	05AX04001614 AM26
Licence No and Date	0511034429/12/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.11.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	62 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	SUMITRA WOODCRAFT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00002693AM26
RA File Number	05AX04001688 AM26
Licence No and Date	0511034480/14/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 12.11.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	63 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026

and Date	
HQ File Number	HQRNORM APPLY 00002833AM26
RA File Number	05AX04001780 AM26
Licence No and Date	0511034632/22/08/2025
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 12.11.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	64 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	INTERNATIONAL INGREDIENTS & EXCIPIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003184AM26
RA File Number	04AX04000629 AM26
Licence No and Date	0411010361/12/09/2025
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 12.11.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	65 / NC/6/MEET/Jan/202526/17
Case Status	Case Rejected
Party Name	HONEY BADGER SPORTS
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003264AM26
RA File Number	08AX04000878 AM26
Licence No and Date	0811016158/16/09/2025
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 11.11.2025 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.

RA may take suitable consequential action accordingly.

Case No.	66 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	PROPOUND INTERNET PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003599AM26
RA File Number	05AX04002374 AM26
Licence No and Date	0511035574/07/10/2025
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N.13 dated 27.11.2025. The case stands deferred.	

Case No.	67 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	AESTHETIC LIVING MERCHANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003625AM26
RA File Number	05AX04002189 AM26
Licence No and Date	0511035275/09/10/2025
Norms Committee Decision:	
NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N.13 dated 27.11.2025. The case stands deferred.	

Case No.	68 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ASIA PACIFIC EXPORT
Meeting Number	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026

and Date	
HQ File Number	HQRNORM APPLY 00003647AM26
RA File Number	13AX04000222 AM26
Licence No and Date	1311004272/09/10/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 23.12.2025. However, reply is still awaited. Tthe Committee therefore, decided to issue one more reminder to the firm The case stands deferred.	

Case No.	69 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	CRESCENT BIOLOGICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003816AM26
RA File Number	04AX04000766 AM26
Licence No and Date	0411010610/17/10/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N.13 dated 27.11.2025. The case stands deferred.	

Case No.	70 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00003837AM26
RA File Number	05AX04002585 AM26
Licence No and Date	0511035871/21/10/2025
Norms Committee Decision: NC considered the case as per the agenda, and after detailed deliberation, the committee decided to maintain the status quo of its earlier decision taken in M.N.13 dated 27.11.2025. The case stands deferred.	

Case No.	71 / NC/6/MEET/Jan/202526/17
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Case Status	Case Deferred
Party Name	SUNBEEN COCOA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004780AM26
RA File Number	33AX04000149 AM26
Licence No and Date	3311003261/12/12/2025
Norms Committee Decision: NC considered the case as per the agenda and decided to seek the following information from the firm based on the comments of the Technical Authority, i.e., Tech 1: 1. Manufacturing process in detail. 2. % Fat content in import item from foreign supplier. 3. Details of wastage generated with its commercial value. The case stands deferred	

Case No.	72 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	VANTAGE NUTRITION LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00004818AM26
RA File Number	03AX04004661 AM26
Licence No and Date	0311049792/15/12/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority (Tech-2), the firm is required to submit the following information: 1. Approved composition of export item from Competent Authority. 2. COA of the imported item (1) and (2) from the foreign supplier. 3. % Saffron content in Import Item No.(2) and Export The case stands deferred.	

Case No.	73 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	ASHAPURA PROTEINS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00005098AM26

RA File Number	08AX04001651 AM26
Licence No and Date	0811017190/31/12/2025
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority (Tech-2), the firm is required to submit the following clarification/information: 1. Mismatch between Import description given in 4E and Process/Process Flow Chart 2. COA of the import item from the foreign supplier. 3. COA of Export item showing moisture content and particle size 4. Stepwise process wastage. The case stands deferred.	

Case No.	74 / NC/6/MEET/Jan/202526/17
Case Status	Case Deferred
Party Name	VANTAGE NUTRITION LLP
Meeting Number and Date	NC/ 6/ MEET/ Jan/ 202526/ 17 and 03/02/2026
HQ File Number	HQRNORM APPLY 00005274AM26
RA File Number	03AX04005131 AM26
Licence No and Date	0311050464/12/01/2026
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority (Tech-2), it was decided to call the firm for a PH. The firm is required to submit the following information: 1. Technical justification for mismatching the norms applied in Advance Authorization with the composition. 2. COA and Technical Catalogue for import item from the foreign supplier. 3. Approved composition of Export item from Competent Authority. The case stands deferred.	